

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Service Appeal No. 50258 of 2017 with
Service Tax Misc. Application No. 50449 of 2017 &
Service Tax Stay Application No. 50548 of 2017**

(Arising out of Order-in-Original No. JAI-EXCUS-000-COM-86-14-15 dated 28.02.2015 passed by the Commissioner of Central Excise & Service Tax, Jaipur)

DATE OF HEARING : 27.02.2018
DATE OF DECISION : 27.02.2018

M/s Rajasthan Tourism Development Corporation Limited **Appellants**
(Rep. by Sh. Jatin Mahajan, Adv.)

VERSUS

CCE, Jaipur-I **Respondent**
(Rep by Sh. Amresh Jain, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50850/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

During the course of hearing, Shri Jatin Mahajan, learned counsel for the assessee-Appellants, submits that for seeking clarification in the order dated 18.05.2016 passed by the Hon'ble High Court of Judicature for Rajasthan at Jaipur in D.B. Civil Writ Petition No. 9557/2015, they have moved an application before the Hon'ble High Court and the same is still *sub judice*. He also submits that

without the clarification from the Hon'ble High Court, this appeal cannot be disposed of.

2. In view of the above, liberty is granted to the assessee-Appellants to come again after having the final verdict from the Hon'ble High Court, within the prescribed time, if advised so.

3. With the aforesaid liberty, the appeal stands disposed of. Misc. application and stay application also stand disposed of accordingly.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)